

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1420
TO BE ANSWERED ON 19.12.2018**

BULLET TRAIN

**1420. ADV. M. UDHAYAKUMAR :
SHRI KONDA VISHWESHWAR REDDY:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that bullet train plan stalls on law row;**
- (b) if so, the details thereof;**
- (c) whether it is also true that the Government has fixed a deadline for completing the land survey and acquisition; and**
- (d) if so, the details thereof and the steps taken in this regard as on date?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAJEN GOHAIN)**

(a) & (b): Land acquisition process for the 1434 Hectare Land required for the Mumbai-Ahmedabad High Speed Rail (MAHSR) Project has been initiated. There is no hold up on account of any legal challenge.

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(c) & (d): Internal target of National High Speed Rail Corporation Limited (NHSRCL) for land acquisition is December, 2018. Application/requisition for acquisition of the entire requirement has been given to respective State/Governments of Gujarat, Maharashtra and Union Territory of Dadar and Nagar Haveli (DNH). Relevant notifications under Section-11 (in the State of Gujarat and DNH) and Namuna-1 (in the State of Maharashtra) have been published for approximately 1370 Hectares. Joint Measurement Survey (JMS) has been completed for 1028 Hectare.
